

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.20
I.A No.288 & 287/2024 in
CP (IB) No.23/BB/2023

IN THE MATTER OF:

Karnataka State Co-Operative Apex Bank Limited ... Petitioner
Vs
Mr. Shankar V Povade ... Respondent

Order under Section 95(1) of the I & B Code, 2016

Order delivered on: 17.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Lakshmi Menon
For Respondent in I.A No.287/2024 : Shri Atul Madhavan

ORDER

I.A. No.288/2024

1. This application is filed by the Applicant under Rule 11 of the NCLT Rules 2016 seeking to condone the delay of 30 days from 30.12.2023 to 28.01.2024 in filing the report of the Resolution Professional (RP).
2. Heard the Ld. Counsel for the Applicant.
3. In view of the facts and circumstances of the case, the present application is allowed and the delay of 30 days in filing the RP report is hereby condoned. Accordingly, **I.A No.288 of 2024 is disposed of.**

I.A. No.287/2024

1. Heard the Ld. Counsel for the Applicant and Respondent.
2. Two weeks time is granted to the Respondent to file objection duly serving the copy on the otherside and one week thereafter to the applicant to file rejoinder if any. List on **03.06.2024.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Gayathri

-Sd-
K. BISWAL
MEMBER (JUDICIAL)